



2026:AHC:26876

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3257 of 2026

Mahendra Yadav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anoop Kumar Dubey
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents as well as Shri R.P. Shukla, learned counsel appearing on behalf of Respondent No.3.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondent.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2 namely Sub Divisional Magistrate, Tehsil-Lalganj, District Azamgarh to decide the Case No.15420 of 2025 (Computerized Case No.T202515060415420) within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub Divisional Magistrate, Tehsil-Lalganj, District Azamgarh to decide the aforesaid case filed by the petitioner, expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 6, 2026

Swati